CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.189/MP/2022

Subject
Petition under Sections 62 and 79 (1) of the Electricity Act, 2003 read with related provisions of the Chapter-5 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 27(1) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of proposal for Reconstruction, Renovation & Modernization for life extension beyond the normal useful life in respect of Kopili Power Station (200 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.

Date of Hearing : **22.2.2023**

Coram : Shri I.S Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member

Petitioner : NEEPCO

- Respondents : Tripura State Electricity Corporation Ltd. and 8 Ors.
- Parties Present : Shri S. Deka, NEEPCO Shri R. Bhuyan, NEEPCO Ms. Elizabeth Pyrbot, NEEPCO

Record of Proceedings

During the hearing, the representative for the Petitioner made detailed oral submissions in the matter and prayed that the proposal for Renovation & Modernization for life extension of the Project may be approved.

2. On a specific query by the Commission as to whether the Petitioner has received the CEA recommendations and also obtained the consent of the Respondent beneficiaries, the representative of the Petitioner, replied in the affirmative.

3. Meanwhile, the Commission directed the Petitioner to file the following additional information, after serving copy to the Respondents, on or before **17.3.2023**:

- (a) Certificate to the effect that additional capitalization claimed during the period 2014-19 (in Petition No. 370/GT/2019) are not included under the scope of the proposed R&M works.
- (b) Status of the R&M works (schedule of completion).
- (c) Calculations for the residual value of Rs. 16768.00 lakh, indicated for old asset.
- (d) Calculations for levelized tariff (in MS excel)

4. The Respondents are permitted to file their replies by **27.3.2023**, after serving copy on the Petitioner, who may, file its rejoinder, if any, by **6.4.2023**. The parties shall

complete pleadings within the due dates mentioned and no extension of time shall be granted.

5. Accordingly, the Commission reserved its order in the matter.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)